

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'C' NEW DELHI**

**BEFORE MS SUCHITRA KAMBLE, JUDICIAL MEMBER
AND
SH. PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

I.T.A. No. 3081/DEL/2018 (A.Y 2014-15)

(THROUGH VIDEO CONFERENCING)

Heritage City Residents Welfare Association Mehrauli Gurgaon Road, Near M. G. Road Metro Station, Gurgaon, Haryana AAAJH0114N (APPELLANT)	Vs	ITO Ward-2(1) HSIIDC Building, Vanijya Nukunj, Udyog Vihar Phase-V, Gurgaon, Haryana (RESPONDENT)
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Appellant by	Sh. Vaibha Jain, CA
Respondent by	Sh. Vivek Vardhan, Sr. DR

Date of Hearing	05.10.2021
Date of Pronouncement	05.10.2021

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the assessee against the order dated 26/02/2108 passed by CIT (A)-II, Gurgaon, for assessment year 2014-15.

2. Before us, the Ld. AR submitted that the assessee has moved an application dated 29.09.2021 to resolve the pending issue through Direct Tax "Vivad se Vishwas Scheme" (VSV) Act, 2020, and has filed Declaration Form No. 1 & 2 and received Form No. 3 dated 07/12/2020.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned

assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider the same. The appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the Open Court on this 05th Day of October, 2021 in presence of both the parties.

**Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER**

**Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 05/10/2021

*R. Naheed **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI

